

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).5278/2010

(From the judgement and order dated 22/02/2010 in
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

CRLA No. 780/1982

ABID

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for bail and office report)

Date: 22/02/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASADFor Petitioner(s) Mr. R.S.Kundu,Adv.
Mr. Vishwa Pal Singh,Adv.
Dr. Aslam Sammani,Adv.For Respondent(s) Mr. R.K.Gupta,Adv.
Mr. Rajiv Dubey,Adv.
Mr. Kamendra Mishra,Adv.UPON hearing counsel the Court made the following
O R D E R

Leave granted.

Counter affidavit on bail application be
filed within four weeks.[SUMAN WADHWA]
COURT MASTER[VINOD KULVI]
COURT MASTER